

(15)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.671/87.

Shri Ravikiran Gopal Soundankar & Ors.

... Applicant.

V/s.

The Council of Scientific & Industrial
Research,
Rafi Marg,
New Delhi & others.

... Respondents.

Coram: Hon'ble Member(J), Shri M.B.Mujumdar,
Hon'ble Member(A), Shri M.Y.Priolkar.

Appearances:

Mr.D.V.Gangal, learned
advocate for the
applicants and
Mr.K.P.Anil Kumar,
advocate for the
respondents.

Oral Judgment:

(Per Shri M.B.Mujumdar, Member(J))

Dated: 15.11.1989

Heard Mr.D.V.Gangal, learned advocate for the
applicants and Mr.K.P.Anil Kumar, learned advocate for
the respondents. They have filed in writing the following
consent terms:

"(1) The respondents agree to appoint all the
8 applicants on the sponsored Projects
of the respondents, as temporary employees
on or about 20th December, 1989 as per
rules.

...2.

(2) The respondents agree to regularise the services of all the applicants with the respondents against regular vacancies as and when the vacancies arise, as per rules.

(3) The respondents agree to write to the Head Office to ensure that age relaxation is granted.

(4) All applicants are to be regularised as per rules taking into account the reservation for SC/ST and inter se seniority of the perspns similarly situated."

2. At the end of the consent terms it is stated that both the parties agree to carry out the consent terms faithfully.

3. In view of the above consent terms, the applicants want to withdraw the application. Hence the application is disposed of as withdrawn, with no order as to costs.



(M.Y. PRIOLKAR)
MEMBER(A)



(M.B. MUJUMDAR)
MEMBER(J).